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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A.3467/94
R.A.No. 333/94 IN
O.A.No.2567/90

New Delhi, This the 07th Day of November 1994

Hon'ble Shri Justice S.K.Dhaon, Vice Chairman(J)

Hon'ble Shri P.T.Thiruvenagadam, Member(A)

Shri D.N.Bhargava
Chief Engineer & Member
Appropriate Authority, Income Tax
Lucknow.

..Applicant

By Shri A K Behera, Advocate

Versus

Union of India Through
Secretary
Ministry of Urban Development
Nirman Bhawan,
New Delhi.

O R D E R (BY CIRCULATION)

Hon'ble Shri P.T.Thiruvenagadam, Member(A)

1. This Review application has been filed on 29.9.94
against the order of this Tribunal in OA 2567/90
passed on 23.12.93. MA 3467/94 has been filed
for condoning the delay in filing the Review Application.

2. The only reason given for the long delay of
more than 8 months even after the receipt of the
copy of the judgement in Jan 94 has been explained
by stating that the SLP was filed in Hon'ble Supreme
Court against the orders of the orders of this
Tribunal and the SLP was dismissed only on 22.8.94.
After obtaining copy of the order of dismissal
of the SLP on 3.9.94, this review has been filed.

3. Rule 17 of CAT(Procedure)Rules 1987 stipulates
that no application for review shall be entertained
unless it is filed within 30 days from the date of
receipt of copy of the orders sought to be reviewed.

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3. In the circumstances MA is rejected.
4. In view of the above there is no need to consider the Review Application and hence it is dismissed. No costs.

P. T. T.

2/11/94

(P.T. THIRUVENGADAM)
Member(A)
02 Nov 94

Sub

(S.K. DHAON)
Vice Chairman(J)
02 Nov 94

LCP